



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ११, अंक १५(६)]

सोमवार, एप्रिल २८, २०२५/वैशाख ८, शके १९४७

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असाधारण क्रमांक ४१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्राख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Highways (Amendment) Act, 2025 (Mah. Act No. XXVIII of 2025), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXVIII OF 2025.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 28th April 2025.)

An Act further to amend the Maharashtra Highways Act.

LV of 1955. **WHEREAS** it is expedient further to amend the Maharashtra Highways Act for the purposes hereinafter appearing; it is hereby enacted in the Seventy-sixth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Highways (Amendment) Act, 2025. Short title.

LV of 1955. 2. In section 18 of the Maharashtra Highways Act (hereinafter referred to as "the principal Act"), in sub-section (3), after the proviso, the following provisos shall be added and shall be deemed to have been added with effect from the 1st March 2025, namely :—

Amendment of section 18 of LV of 1955.

“Provided further that, the State Government may extend the said period upto one year, if it is of the opinion that the circumstances exist justifying the same :

Provided also that, any such decision to extend the period shall be recorded in writing and the same shall be notified in the *Official Gazette* and the Land Acquisition Officer shall cause the substance of the notification to be published in two local newspapers, one of which will be in a vernacular language.”.

Saving. **3.** Notwithstanding anything contained in section 18 of the principal Act,—

(1) the notifications issued by the State Government under sub-section (2) of section 15 of the principal Act during the period commencing from the 1st March 2024 and ending on the 31st March 2024, which have ceased to be operative due to lapse of period of one year as per the provisions of sub-section (3) of section 18, shall be deemed to be continued to be operative and in effect,—

(i) from the dates on which they have ceased to be operative ; and

(ii) for a further period of one year from the date of commencement of the Maharashtra Highways (Amendment) Act, 2025 ; and

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of 2025.

(2) anything done or any action taken under such notifications, shall be deemed to have been validly and legally done or taken, as per the provisions of the principal Act, and shall not be called in question before any Court or authority on the ground that such notifications are not operative and in effect.